

The scheme subsumed in Jawaharlal Nehru National Urban Renewal Mission launched in 2005 and formally closed *w.e.f.* 1.4.2007.

Incomplete projects under JNNURM

3205. SHRI AVINASH PANDE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of projects that were sanctioned by Government under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) but remain incomplete as on date, and the State-wise distribution thereof;

(b) whether the eligibility criteria for the development of 'smart cities' will be drawn from the eligibility criteria under the JNNURM to ensure the completion of projects already sanctioned by the Government; and

(c) if not, how Government proposes to complete these projects?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU):
(a) State-wise details of in-complete ongoing projects sanctioned under Urban Infrastructure and Governance (UIG) sub-mission of Jawaharlal Nehru National Urban Renewal Mission (JnNURM) and under Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) are given in Statement-I and Statement-II (*See* below).

(b) and (c) The contours of the proposal for the development of 'smart cities' including the eligibility criteria has not been finalized. The projects under UIG and UIDSSMT sanctioned during the Mission period *i.e.* up to 31.03.2012 and which were not completed till the extended period *i.e.* up to 31.03.2014 would have to be completed by the States from their own resources. The projects sanctioned during the Transition phase which ended on 31-03-2014 shall be funded for a period of 3 years from the date of release of the first instalment of Additional Central Assistance (ACA). The States have been asked to expedite implementation of ongoing incomplete projects and for submission of completion certificates thereon.

Statement-I

State-wise details of projects approved and completed under UIG

(As on 30.06.2014)

Sl. No.	State Name	No. of Projects Approved	No. of Projects Completed
1.	Andhra Pradesh	52	25
2.	Arunachal Pradesh	3	2
3.	Assam	2	-
4.	Bihar	8	-

Sl. No.	State Name	No. of Projects Approved	No. of Projects Completed
5.	Chandigarh	2	2
6.	Chhattisgarh	1	1
7.	Delhi	23	9
8.	Goa	2	-
9.	Gujarat	82	52
10.	Haryana	4	3
11.	Himachal Pradesh	3	-
12.	Jammu and Kashmir	6	-
13.	Jharkhand	6	-
14.	Karnataka	54	26
15.	Kerala	10	-
16.	Madhya Pradesh	27	11
17.	Maharashtra	90	42
18.	Manipur	4	-
19.	Meghalaya	2	-
20.	Mizoram	4	-
21.	Nagaland	4	1
22.	Odisha	4	1
23.	Puducherry	1	-
24.	Punjab	7	2
25.	Rajasthan	12	4
26.	Sikkim	2	1
27.	Tamil Nadu	65	23
28.	Tripura	2	-
29.	Uttar Pradesh	33	4
30.	Uttarakhand	14	1
31.	West Bengal	70	17
GRAND TOTAL		599	227

Statement-II*State-wise details of project approved/completed under UIDSSMT**(As on 30.06.2014)*

Sl. No.	State/UT	Sanctioned Projects	Completed Projects	Ongoing Projects
1.	Andaman and Nicobar Islands	1	0	1
2.	Andhra Pradesh	84	70	14
3.	Arunachal Pradesh	18	9	9
4.	Assam	30	11	19
5.	Bihar	11	3	8
6.	Chhattisgarh	6	1	5
7.	Dadra and Nagar Haveli	1	0	1
8.	Daman and Diu	1	0	1
9.	Goa	3	1	2
10.	Gujarat	51	40	11
11.	Haryana	9	5	4
12.	Himachal Pradesh	20	5	15
13.	Jammu and Kashmir	51	15	36
14.	Jharkhand	6	2	4
15.	Karnataka	59	17	42
16.	Kerala	24	4	20
17.	Madhya Pradesh	180	29	151
18.	Maharashtra	110	37	73
19.	Manipur	5	2	3
20.	Meghalaya	2	0	2
21.	Mizoram	2	2	0
22.	Nagaland	3	0	3
23.	Odisha	23	3	20
24.	Puducherry	1	1	0
25.	Punjab	16	7	9

Sl. No.	State/UT	Sanctioned Projects	Completed Projects	Ongoing Projects
26.	Rajasthan	49	22	27
27.	Sikkim	5	2	3
28.	Tamil Nadu	135	102	33
29.	Tripura	4	3	1
30.	Uttar Pradesh	71	42	29
31.	Uttarakhand	14	0	14
32.	West Bengal	41	18	23
GRAND TOTAL		1036	453	583

Treatment of dirty water in Madhya Pradesh

†3206. DR. SATYA NARAYAN JATIYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the measures taken for treating dirty water of sewage of urban areas before it merges in rivers and the provisions made for the said purpose during 2010-11, 2011-12, 2012-13 and current year, the amount sanctioned to Madhya Pradesh during each of the last three years; and

(b) the measures taken to treat the sewage water in Ujjain, Devas, Indore cities and checking the flowing of the same in Kshipra river in view of Simhastha Kumbh of 2016?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU):
 (a) Urban Sanitation including sewage treatment system is within the purview of the State Govt. and the Ministry of Urban Development (MoUD) supplements the efforts of the State Governments/Urban Local Bodies to address the problem of sewage treatment and its disposal in urban areas. Under the Jawaharlal Nehru National Urban Renewal Mission, the MoUD has sanctioned 10 sewerage projects and total of ₹ 307.30 crores released to Madhya Pradesh till date.

(b) As reported by the Indore Municipal Corporation, the following measures have been initiated by them to treat the sewage of Indore city

(i) 245 mld sewage treatment plant is likely to be completed upto December, 2015

(ii) Trapping of all the sewage outfalls meeting in Khan, Saraswati rivers and all six nallas of city and connecting it to Primary lines for treatment and disposal

(iii) Treatment of Sanwer road industrial area effluent passing through Narval Nalla before meeting to Khan river and then ultimately to Kshipra river.

†Original notice of the question was received in Hindi.